

JOINT SELECT COMMITTEE
REPORTS OF LEGISLATIVE
ASSEMBLY - 1927

**The Indian Tariff (Amendment)
Bill**

List of Reports of Select or Joint Committees
presented in the Legislative Assembly in 1927.

Serial No.	Short title of the Bill.	Date of presentation.	Remarks.
1.	The Steel Industry (Protection) Bill.	7.2.27.	
2.	The Indian Merchant Shipping (Amendment) Bill.	26.3.27.	
3.	The Gold Standard and Reserve Bank of India Bill.	18.8.27.	Report of the Joint Committee.
4.	The Imperial Bank of India Bill.	18.8.27.	-do-
5.	The Indian Lighthouse Bill.	31.8.27.	-do-
6.	The Indian Securities (Amendment) Bill.	31.8.27.	
7.	The Indian Tariff (Amendment) Bill.	31.8.27.	
8.	The Indian Tariff (Cotton Yarn Amendment) Bill.	31.8.27.	
9.	The Bamboo Paper Industry (Protection) Bill.	31.8.27.	
10.	The Indian Forest Bill.	1.9.27.	
10.	The Indian Criminal Law (Amendment) Bill.	14.9.27.	

GOVERNMENT OF INDIA.
LEGISLATIVE DEPARTMENT.

We, the undersigned, Members of the Select Committee to which the Bill further to amend the Indian Tariff Act, 1894, was referred, have considered the Bill and have now the honour to submit this our Report, with the Bill as amended by us annexed thereto.

2. We have no remarks on the body of the Bill, but we propose the following amendments in certain items of the Schedule :—

- (a) In the proposed Item No. 18B, in the 7th line, the word "cards" where it occurs for the first time, should be "cords".
- (b) In the proposed Item No. 18C we have deleted the word "type" as the removal of the duty on this article might prejudicially affect type foundries which are

now working in India. This involves the retention of Item No. 54 of the present Schedule but in the reduced form containing only the entry "Printing Type," which will remain subject to 2½ per cent. duty.

- (c) In the proposed new Item No. 43A we have deleted the words "warps and artificial" as we are given to understand that the words "artificial silk yarn" include artificial silk warp.

3. The Bill was published in the Gazette of India, dated the 27th August, 1927.

4. We think that the Bill has not been so altered as to require re-publication, and we recommend that the Bill be passed as now amended.

G. RAINY.

MD. YAKUB.

M. R. JAYAKAR.

W. S. LAMB.

PURSHOTAMDAS THAKURDAS.

ISWAR SARAN.

D. CHAMAN LALA.

GHAZANFAR ALL.

R. K. SHANMUKHAM CHETTY.

H. N. KUNZBU.

VICTOR SASSOON.

N. M. JOSHI.

JAMNADAS M. MEHTA.*

SATYENDRA CHANDRA MITRA.*

C. DURAISWAMI AIYANGAR.*

The 30th August, 1927.

* Subject to minute of dissent.

MINUTES OF DISSENT.

While we have agreed to accept this Bill being sent back to the Assembly without any amendment, we wish to state that we have not done so wholeheartedly in some particulars.

Item 8 [18A(2 & 3)]. We are unable to understand why the machines, apparatus and appliances operated by manual or animal labour should not have at least the same advantage, if not more, as those which are operated by electric, steam, water, fire or other power. To laymen like us, it looks unpardonable to place purely manual industry at a great disadvantage compared with the one carried on by the cheaper aids of refinement which a few urban localities alone can afford.

Item 10 (43A).—The introduction of cheap artificial silk yarn and thread aimed at by this amendment may, we are afraid, tell greatly on the indigenous silk industry, as well as the extent of the cotton textile industry.

C. DURAISWAMI AIYANGAR.

SATYENDRA CHANDRA MITRA.

The 30th August, 1927.

The remissions of the customs duties on machinery and stores proposed in the Bill are intended, it is claimed, to give some relief to the mill industry; the loss of revenue involved is estimated to be Rs. 85 lakhs a year, only half of which will benefit the mill industry. We are of opinion that, unless a duty on foreign piece-goods is imposed, the indigenous textile industry cannot get any real protection, and as Government are tenaciously holding out against that recommendation of the Tariff Board in the interests of Lancashire, the proposed remission will really operate only as a relief of so much taxation. We do not think that the Indian Exchequer is overflowing with surplus money; and if it is, there are other claimants to relief, *e.g.*, salt tax, postage, etc., which ought to have the priority against the proposed remissions which do not seem to press with equal severity on those who import machinery and stores. We are, therefore, decidedly against so much loss of revenue unless we are satisfied that the Indian industry secures effective protection in its present perilous position.

JAMNADAS M. MEHTA.

C. DURAISWAMI AIYANGAR.

[AS AMENDED BY THE SELECT COMMITTEE.]

[Words printed in italics indicate the amendments suggested by the Committee.]

A

BILL

Further to amend the Indian Tariff Act, 1894.

WHEREAS it is expedient further to amend the Indian Tariff Act, 1894, in order to remove or VIII of 1894. reduce the customs duties on certain machinery and materials of industries; It is hereby enacted as follows :—

1. (1) This Act may be called the Indian Short title and com- Tariff (Amendment) Act, mencement. 1927.

a (2) It shall come into force on the 1st day of October, 1927.

2. In the Second Schedule to the Indian Tariff Amendment of the Se- Act, 1894, there shall be VIII of 1894. cond Schedule, Act VIII of made the amendments 1894. specified in the Schedule to this Act.

THE SCHEDULE.

(See section 2.)

1. In Item No. 1A, for the word and figures "No. 68" the words, letter and figures "Nos. 1B and 68" shall be substituted.

2. After Item No. 1A, the following item shall be inserted, namely :—

" 1B | Sago flour."

3. After Item No. 6, the following heading and item shall be inserted, namely :—

"TALLOW, STEARINE AND WAX.

6A | Tallow."

4. After Item No. 8, the following item shall be inserted under the heading "MISCELLANEOUS," namely :—

" 8A | China Clay."

5. After Item No. 13, the following item shall be inserted, namely :—

" 13A | Bleaching paste and bleaching powder."

— 6. After Item No. 14, the following item shall be inserted, namely :—

" 14A | Magnesium chloride."

and Item No. 14A shall be re-numbered 14B.

7. After Item No. 14B, the following heading and item shall be inserted, namely :—

"DYES AND COLOURS.

14C | Dyes derived from coal-tar and coal-tar derivatives used in any dyeing process."

8. After Item No. 18, the following heading and items shall be inserted, namely :—

“MACHINERY.

18A | MACHINERY, namely, such of the following articles as are not otherwise specified :—

- (1) prime-movers, boilers, locomotive engines and tenders for the same, portable engines (including power-driven road rollers, fire engines and tractors), and other machines in which the prime-mover is not separable from the operative parts ;
- (2) machines and sets of machines to be worked by electric, steam, water, fire or other power, not being manual or animal labour, or which before being brought into use require to be fixed with reference to other moving parts ;
- (3) apparatus and appliances, not to be operated by manual or animal labour, which are designed for use in an industrial system as parts indispensable for its operation and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose ;
- (4) control gear, self-acting or otherwise, and transmission-gear designed for use with any machinery above specified, including belting of all materials and driving chains, but excluding driving ropes not made of cotton ;
- (5) bare hard-drawn electrolytic copper wires and cables and other electrical wires and cables, insulated or not ; and poles, troughs, conduits and insulators designed as parts of a transmission system, and the fittings thereof.

Note.—The term ‘industrial system’ used in sub-clause (3) means an installation designed to be employed directly in the performance of any process or series of processes necessary for the manufacture, production or extraction of any commodity.

18B | The following TEXTILE MACHINERY AND APPARATUS, by whatever power operated, namely, healds, heald cords and heald knitting needles ; reeds and shuttles ; warp and weft preparation machinery and looms ; bobbins and pirns ; dobbies ; Jacquard machines ; Jacquard harness linen cords ; Jacquard cards ; punching plates for Jacquard cards ; warping mills ; multiple box sleys ; solid border sleys ; tape sleys ; swivel sleys ; tape looms ; wool carding machines ; wool spinning machines ; hosiery machinery ; coir mat shearing machines ; coir fibre wil-
lowing machines ; heald knitting machines ; dobbie cards ; lattices and lags for dobbies ; wooden winders ; silk looms ; silk throwing and reelin^g machines ; cotton yarn reeling machines ; sizing machines ; doubling machines ; silk twisting machines ; cone winding machines ; piano card cutting machines ; harness building frames ; card lacing frames ; drawing and denting hooks ; sewing thread balls making machines ; *cusblé* finishing machinery ; hank boilers ; cotton carding and spinning machines ; mail eyes, lingoes, comber boards and comber board frames ; take-up motions ; temples and pickers ; picking bands ; picking sticks ; printing machines ; roller cloth ; clearer cloth ; sizing flannel ; and roller skins.

18C | PRINTING AND LITHOGRAPHIC MATERIAL, namely : presses, * aluminium lithographic plates, brass rules, composing sticks, chases, imposing tables, lithographic stones, stereo-blocks, wood blocks, half-tone blocks, electrotypes blocks, roller moulds, roller frames and stocks, roller composition, standing screw and hot presses, perforating machines, gold blocking presses, galley presses, proof presses, arming presses, copper plate printing presses, rolling presses, ruling machines, ruling pen making machines, lead and rule cutters, type casting machines, type setting and casting machines,

rule bending machines, rule mitreing machines, brouzing machines, leads, wooden and metal quoins, shooting sticks and galleys, stereotyping apparatus, metal furniture, paper folding machines, and paging machines, but excluding ink and paper.

18D COMPONENT PARTS OF MACHINERY, as defined in Nos. 18A, 18B and 18C, namely, such parts only as are essential for the working of the machine or apparatus and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose:

Provided that articles which do not satisfy this condition shall also be deemed to be component parts of the machine to which they belong if they are essential to its operation and are imported with it in such quantities as may appear to the Collector of Customs to be reasonable."

9. After Item No. 24, the following items shall be inserted, namely:—

" 24A | Ropes, cotton.

24B | Starch and farina."

10. After Item No. 43, under the heading "YARNS AND TEXTILE FABRICS", the following item shall be inserted, namely:—

" 43A | Artificial silk yarn and | *Ad valorem* | 7½ per cent."
silk thread.

11. In Part III of the Schedule, the heading "MACHINERY", and Items Nos. 51, 51A and 51B * * shall be omitted.

11A. For Item No. 54 the following shall be substituted, namely:—

54 | PRINTING TYPE.

12. For the second proviso to Item No. 63, the following shall be substituted, namely:—

" Provided also that articles of machinery as defined in No. 18A or No. 18D shall not be deemed to be included hereunder."

13. In the proviso to Item No. 64, for the figures and letter "51" and "51A" the figures and letters "18A" and "18D" shall be substituted, respectively.

14. In Item No. 68, after the word "FLOUR", the words, ", except sago flour" shall be inserted.

15. For Item No. 77, the following shall be substituted, namely:—

" 77 | All sorts of stearine, wax, grease and animal fat not otherwise specified."

16. In Item No. 92, after the word "sorts" where it occurs for the first time, the words "not otherwise specified" shall be inserted.

17. In Item No. 96, the brackets, words and figures "(see Nos. 15, 16, 18 and 51B)" shall be omitted.

18. In Item No. 103, for the figures "51" the figures and letter "18A" shall be substituted.

19. In Item No. 106, after the word "FIBRE" the words "not otherwise specified" shall be inserted.

20. In Item No. 111, for the figures "51" the figures and letter "18A" shall be substituted.

21. Item No. 117 shall be omitted.

22. In Item No. 149A, the words, figures and letter "see Nos. 51 and 51A" shall be omitted.

23. In Item No. 153, for the figures and letter "51, 51A" the figures and letters "18A, 18D" shall be substituted.

GOVERNMENT OF INDIA.
LEGISLATIVE DEPARTMENT.

Report of the Select Committee on the
Bill further to amend the Indian Tariff
Act, 1894 ; with the Bill as amended.